Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade

Dated 2nd April, 2020.

TRADE NOTICE NO 61 /2019-20

To

- 1. RA's of DGFT
- 2. Customs Commissionrates
- 3. Members of Trade
- 4. Joint Secretary (Customs), CBEC, Department of Revenue
- 5. All 17 Local Administrators for REG of EU GSP

Subject: Acceptance of scanned copies of pre-registration application and other documents by Local Users for REG under the European Union's Generalised System of Preferences (EUGSP)

This trade notice is issued in continuation of this Directorates' Public Notice No.51/(2015-2020) dated 30thDecember, 2016 on the procedure for registration and self certification of goods under the European's Union Generalised System of Preferences (EU GSP).

- 2. As you are aware, under the EU GSP Self-Certification system, applicant exporters need to fill a Pre-Application form with requisite details to pre-register themselves with the relevant Local Users for REG under the EU GSP REX system. Subsequently, they take a printout and submit the physical copy with relevant documents to the Local Users for REG for obtaining their REX number. In view of the closure of establishments / restrictions on moving out of residences imposed in India due the COVID-19 pandemic, the offices of the Local Users for REG are either closed or working with skeletal staff and hence the applicants are unable to visit to the offices of Local Users to physically submit the Pre-Application Form.
- 3. It is therefore instructed that until the offices of the Local Users for REG open after normalcy returns, they would accept scanned copies of the Pre-registration application and other relevant documents submitting by the applicant exporters for processing their applications. The REX numbers would also be issued and the scanned copy sent by email to the exporters. Moreover, in case of any deficiency, this would be electronically communicated to the exporter and all additional documents would be accepted on email for correcting this deficiency and issuing the REX number.

This issues with approval of competent authorities.

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